

AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): Sir, I beg to move:

"That this House do agree with the Twentieth Report of the Business Advisory Committee presented to the House on the 12th August, 1992.

MR. CHAIRMAN: The question is:

"That this House do agree with the Twentieth Report of the Business Advisory Committee presented to the House on the 12th August, 1992."

The motion was adopted

15.15 hrs

NATIONAL ENVIRONMENT TRIBUNAL
BILL *

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): Sir, on behalf of Shri Kamal Nath, I beg to move for leave to introduce a Bill to provide for strict liability for damages arising out of any accident occurring while handling any hazardous substance and for the establishment of a National Environment Tribunal for effective and expeditious disposal of cases arising from such accident, with a view to giving relief and

compensation for damages to persons, property and the environment and for matters connected therewith or incidental thereto.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for strict liability for damages arising out of any accident occurring while handling any hazardous substance and for the establishment of a National Environment Tribunal for effective and expeditious disposal of cases arising from such accident, with a view to giving relief and compensation for damages to persons, property and the environment and for matters connected therewith or incidental thereto."

The motion was adopted.

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SHRI RANGARAJAN KUMARAMANGALAM: Sir, I introduce the Bill.

MR. CHAIRMAN: The House shall now take up Matters under Rule 377. Shri Sriballav Panigrahi.

SHRI SRIBALLAV PANIGARAHİ (Deogarh): Before that I would seek your permission to raise a matter of utmost public importance. I had given notice. But, because of the other type of discussion that went on for long, I could not raise the matter.

MR. CHAIRMAN: We are on Matters under Rule 377.

SHRI SRIBALLAV PANIGARHI: In the world famous Jagannath Temple at Puri a huge stone block fell from the roof top.

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**Introduced with the recommendation of the President.